FORM 13

THE PATENTS ACT, 1970

(39 of 1970)

and

THE PATENTS RULES, 2003

APPLICATION FOR AMENDMENT OF THE APPLICATION FOR PATENT/ COMPLETE SPECIFICATION/ANY DOCUMENT RELATED THERETO

[See section 57; sub-rule (1) of rule 81]

1. Name of the applicant(s).	I/We
	,
	request leave to amend the application/any document related thereto/complete specification with respect to application for patent Nodatedas highlighted in the copy hereto annexed.
	My/Our reason for making this request are as follows:-
	I/We declare that no action for infringement or for the
	revocation of the patent in question is pending
	before Appellate Board or a Court.
	I/We declare that the facts and matters stated herein
	are true to the best of my/our knowledge
	information and belief.
2. To be signed by the	Dated thisday of20
applicant(s) or patentee(s) or	
by his authorized registered	Signature
patent agent	

3. Name of the natural person	
who has signed	()
	То
	The Controller of Patents,
	The Patent Office,
	at
Note For fee: See First Schedule."	;;